- (b) As per the provisions of law, the Archaeological Survey of India (ASI), the custodian of all centrally protected monuments is primarily responsible for ensuring that no illegal construction in violation of AMASR Act, 1958 and rules there under take place around the Humayun's tomb and such other monuments.
- (c) NMA has given permission for construction up to 18 mtrs. of height in the regulated area of Humayun's tomb.
- (d) NMA and ASI try to ensure to their full capacity that the provisions of law are implemented in the matter in letter and spirit.

Response to Capital Goods Scheme

308. DR. K. V. P. RAMACHANDRARAO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether there is a good response to the Ministry's Capital Goods Scheme;
- (b) if so, the details thereof; and
- (c) the details of Industries which have availed benefits under this scheme till now?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) Yes, Sir.

(b) and (c) So far Nine Proposals have been approved in the Department under different components of the Capital Goods Scheme. The proposals are as under:

Sl. No.	Proposal implementing Authority	Proposal approved under the Scheme	Field of Industry likely to be benefited from the Project under the Scheme.
2.	TAGMA Centre of Excellence and Training	Common Engineering Facility Centre for Dies, Moulds, Tools	Machine Tools, Dies, Moulds
3.	IIT Madras with Industry Partners	Development of 11 Machine Tool Technologies.	Machine Tools Industry
4.	PSG College of Technology with Industry Partners	Development of 3 welding technologies	Process Plant Equipment and other sub sectors of Capital Goods Industry
5.	HMT Machine Tools Ltd.	Skill Development in Machine Tools.	Machine Tools Industry
6.	Government of Karnataka	Machine Tool Park	Machine Tools Industry

Steps to increase competence of Navratna PSUs

309. SHRI K. K. RAGESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government is implementing any concrete steps to increase the competence of Navratna Public Sector Undertakings in India; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) The Government has already delegated financial and operational powers to the Boards of Navratna Central Public Sector Enterprises in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resources management, entering into technology joint ventures or strategic alliances, etc. in order to improve their competitiveness and to provide flexibility in decision making.

Strengthening of PSUs in core and strategic areas

310. SHRI PARIMAL NATHWANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government proposes to strengthen Public Sector Undertakings in the core and strategic areas;
 - (b) if so, the details thereof;
- (c) the steps taken by Government to infuse fresh capital and technology in core PSUs;
 - (d) whether Government mulls to stop disinvestment of profit making PSUs; and